

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 552
TO BE ANSWERED ON 20TH JULY, 2018**

SPURIOUS, SUBSTANDARD AND EXPIRED MEDICINES

552. SHRI PONGULETI SRINIVASA REDDY:

DR. KAMBHAMPAATI HARIBABU:

SHRI A.T. NANA PATIL:

SHRI SHER SINGH GHUBAYA:

DR. RAVINDRA KUMAR RAY:

SHRI TAMRADHWAJ SAHU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of the circulation/marketing of spurious, poor quality and expired medicines in Government hospitals and in open market across the country;
- (b) if so, the number of such cases detected during each of the last three years and the current year State/UT-wise along with the number of cases inquired into, raids conducted and action taken against the defaulters, drugs manufacturers;
- (c) whether Government is considering to chalk out a mechanism to tap and crackdown on fake and substandard drugs, if so, the details thereof;
- (d) whether the Government proposes to popularise drug labels identified by All India Association of Chemists and Druggists, if so, the details thereof; and
- (e) the other corrective measures taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a) to (c): No report regarding circulation and marketing of spurious, poor quality and expired medicines has been received from Central Government hospitals.

The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of provision of the Act and Rules.

In order to ensure the quality of drugs in the country, both the Central Drugs Standard Control Organisation (CDSCO) and the state drug regulators pick up a large number of samples of drugs from all over the country and have them tested and analysed in the laboratories of the Central and State Governments. In a few cases, the samples tested and analysed do not meet the prescribed standards. The details of the drugs that do not meet the standards are immediately notified by the Central or State regulator concerned.

As per information received from States/UTs, the details of the cases of sub-standard, spurious/ adulterated drugs, number of prosecution launched etc. and action taken against the offender during last three years are enclosed as **Annexure-I**. Such data in respect of cases of expired drugs detected during the last three years is placed at **Annexure-II**.

(d): There is no proposal for labeling requirements based specifically on the suggestion of All India Organisation of Chemists and Druggists. However, in order to have a drug authentication system through technology based information on label of the top 300 pharmaceuticals brands, the matter was deliberated in the 79th meeting of Drugs Technical Advisory Board (DTAB) held on 16th May, 2018.

(e): The Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including strengthening legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.

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Annexure-I

**Number of samples tested and enforcement actions taken by State Drugs Controller during
1st April 2015 to 31st March 2016**

S. No .	States	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious / adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	Andhra Pradesh	2711	113	90	Nil	Nil	Nil	1614601	-	-
2	Arunachal Pradesh	231	17	2 (1 Surious + 1 misbranded)	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	795	21	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar* **	354	3	Nil	Nil	Nil	3	Nil	33	FIR-03 Suspend-01 Cancelled-11 Prosecution-15
5	Goa	521	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	13425	448	8	42	0	0	0	18	Under Investigation
7	Haryana	2262	38	3	3	Nil	1	Nil	65	Licenses suspended/canceled/prosecution launched, under Drugs and Cosmetics Act.
8	Himachal Pradesh	936	24	Nil	1	Nil	Nil	Mostly Govt. Supply	1	a) Under Investigation b) FIR filed
9	Jammu & Kashmir	2565	54	1	1	Nil	Nil	2,704,443	Nil	Nil

22	Tamilnadu	9842	478	4	3	Nil	Nil	Nil	555 raids have been conducted during the said period against the sales premises	460 Sanction orders have been issued for launching prosecutions before the concerned court (Cases detected before 01.04.2015)
23	Tripura	627	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7326	782	45	119	Nil	48	Rs 85,32,071/-	1316	FIR-56, persons arrested-48, Total seizure-Rs.85,32,071/-
25	West Bengal	722	24	1	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	84	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	151	5	Nil	Nil	Nil	Nil	Rs. 22,976/-	4	Two Prosecution launched against the firm in the Hon'ble Court & remaining three under investigation
29	Delhi	40	9	5	5	Nil	3	10 Lakhs	18 **	59 firms were found contravening various provision of D & C Rules, 1945. Action against erring firms has been initiated as per rules. In 2 cases sub-standard/spurious drugs worth approximately 59 lakhs were seized by delhi police and in one case drug (Oxytocin) worth

										10 laksh were seized.
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	7	Nil	Nil	NA	Nil	Nil	Nil	Nil	NA
32	Laksha dweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	33	12	Nil	Nil	Nil	Nil	2,000	2	Case is under investigation
34	Jharkhand	573	29	Nil	26	Nil	-	-	52	18 FIR
35	Uttarakhand	88	17	-	-	-	-	-	-	-
36	Telangana	246 2	25	3	2	-	-	661000/-	309	3- NSQ 2-Under Investigation 20 Seized under investigation 7 Prosecution Launched and others are under departmental Action taken
Total		74,5 86	3703	234	289	2	59	5531347 0.5 + Govt. Supply	3648	-

**Number of samples tested and enforcement actions taken by State Drugs Controller during
1st April, 2016 to 31th March, 2017**

S.No.	States	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	Andhra Pradesh	2979	22	Nil	Nil	Nil	Nil	13567403	Nil	Nil
2	Arunachal Pradesh	47	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	745	43	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	397	11	Nil	Nil	6	16	26311817	78	47
5	Goa	534	17	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	11071	535	22	2	Nil	Nil	Nil	3	under Investigation
7	Haryana	1901	12	1	5	1	Nil	Nil	6890	-
8	Himachal Pradesh	1001	36	5	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	2958	60	Nil	Nil	Nil	Nil	13983937	Nil	Nil
10	Karnataka	8217	468	Nil	2	Nil	Nil	21 Lakhs NSQ Drugs	-	Nil
11	Kerala	8934	140	Nil	Nil	Nil	Nil	Nil	Nil	Nil
12	Madhya Pradesh	1624	15	3	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	4592	335	33	In all cases, prosecution orders are issued & In 4 cases prosecution are filed in the Court.	Nil	1	392235	10	7
14	Manipur*	19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya*	97	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	79	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	22	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa	4036	113	Nil	Nil	Nil	Nil	Nil	851	Nil
19	Punjab	2750	58	16	12 (Action under process in rest of cases)	1	3	1,771,725	1389	1 court case has been launched rest of the cases are under investigation

20	Rajasthan	2545	147	30	3	2	15	1615137.47	13	1- process in court for withdraw retesting request by manufacturers 12- under investigation
21	Sikkim	102	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9510	392	4	6 #	Nil	Nil	Nil	447	370 #
23	Tripura	1151	10	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7357	222	3	106	2	54	14,235,568	1119	FIR- 57,persons arrested- 54.Total seizure-Rs. 14235568
25	West Bengal	683	36	4	6	Nil	4	Nil	4	Nil
26	Pondicherry	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar *	Nil	Nil	Nil	Nil	Nil	Nil	Nil	10	Nil
28	Chandigarh	86	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	278	18	2	5	5	Nil	15000	35	Total 289 firms were inspected out of which 82 firms were found contravening various provisions of Drugs and Cosmetics Rules,1945. Action has been initiated/ taken against erring firms as per Rules.
30	Dadra & Nagar Haveli	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	15	2	Nil	Nil	Nil	Nil	468895	1	Case is under investigation
34	Jharkhand	148	13	Nil	6	Nil	13	2807000	66	Suspension- 34 Prosecution - 35 Cancellation - 05 FIR -28
35	Uttarakhand	217	22	Nil	Nil	Nil	Nil	Nil	5	Nil
36	Telangana	2619	39	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total		76,721	2,780	123	186	17	106	7,72,68,717.5	10,921	-

(*)= data as on 1st April 2016 to 30th Sept. 2016)

(#)= Figure indicates the number of cases detected before 01.04.2016

**Number of samples tested and enforcement actions taken by State Drugs Controller during
1st April 2017 to 31st March, 2018**

20	Odisha	3949	121	nil	nil	nil	nil	nil	994	Show cause notice issued
21	Punjab	3720	66	19	11	2	nil	71484	1787	cases are under investigation
22	Rajasthan	2346	218	123	3	nil	nil	26535506	11	nil
23	Sikkim	25	nil	nil	nil	nil	nil	nil	nil	
24	Tamilnadu	11601	172	5	6*	nil	nil	nil	177	under investigation for taking legal action
25	Telangana	2530	39	nil	nil	nil	nil	nil	nil	NA
26	Tripura	1303	19	nil	nil	nil	nil	28 lakhs	2	prosecution launched
27	Uttarakhand	180	10	2	3	3	8	20 lakhs	20	16
28	Uttar Pradesh	9421	282	23	56	nil	101	60314082	592	105 FIR were lodged and 101 person were arrested
29	West Bengal	515	40	3	2	nil	3	3 lakhs	2	prosecution started
30	Pondicherry	nil	nil	nil	nil	nil	nil	nil	nil	nil
31	Andaman & Nicobar	nil	nil	nil	nil	nil	nil	nil	nil	nil
32	Chandigarh	64	1	nil	nil	nil	nil	nil	1	under investigation
33	Delhi	464	22	3	2	11	FIR-15	167 lakhs approx	82	269 firms were found contravening various provisio of D & C Act and Rules . Action against erring firm has been initiated as per said rules
34	Dadra & Nagar Haveli	12	1	nil	nil	nil	nil	nil	nil	nil
35	Daman & Diu	48	nil	nil	nil	nil	nil	nil	nil	nil
36	Lakshadweep #	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		82,599	2783	236	131	16	163	178,608,008	7067	

(*) including the cases of previous year

(#) data 1st Apr, 2017 to 30th Sept, 2017

Annexure-II

Statement Showing case of expired drugs, Quantity expired drugs seized, No. of person arrested, approximate value of drugs seized, Action taken against offenders, No. of Prosecution launched for expired drug and No. of cases (as mentioned in the earlier column) decided during 1st April 2015 to 31st March 2016 as per the feed back available from the States.

S.No.	States	Cases of expired drugs	Quantity expired drugs seized	No. of person arrested	Approximate value of drugs seized (In Rs)	Action taken against offenders	No. of Prosecution launched for expired drug	No. of cases (as mentioned in the earlier column)
1	Andhra Pradesh	2	2	-	3500/-	-	1	-
2	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar**	Nil	Nil	Nil	Nil	Nil	Nil	Nil
5	Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	2	Nil	Nil	Nil	Nil	1	Under Investigation
7	Haryana	3	-	3	Approx. 1,90,000/-	Firs registered (Prosecution being launched)	03 (being launched)	Nil
8	Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	5	15 Rolls expired cotton & other expired drugs	Nil	5800	Prosecutions launched/Licence Suspended	3	Nil
10	Karnataka	Nil	Nil	Nil	Nil	Nil	Nil	Nil
11	Kerala	2	7 items of varying quantity	Nil	Appxo. 3576.54 Rs.	Legal action initiated	2	Nil
12	Madhya Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14	Manipur	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa*	Nil	Nil	Nil	Nil	Nil	Nil	Nil
19	Punjab	3	5 itmes	Nil	41,69,772/-	Licences of 3 chemists have been suspended	Nil	Licences of 3 chemists have been suspended
20	Rajasthan	-	-	-	-	-	-	-
21	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil	Nil

22	Tamil Nadu	6	75 items of varying quantity	Nil	Rs. 2000000/-	Prosecutions launched before the concerned court in three cases. All the 3 cases are under trial before the Hon'ble court	3 (The cases detected before the 01.04.2015)	Nil
23	Tripura	1	91 items	Nil	Not Calculated	Under Process	Nil	Nil
24	Uttar Pradesh	2	About 76 Gunny bages of expired medicine	1	5 lakhs	FIR lodged, person arrested	Nil	Nil
25	West Bengal	Nil	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar Island	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	Nil	Nil	Nil	Nil	Nil	Nil	Nil
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chhattisgarh	1	1 items	Nil	25000	prosecution launched	1	Nil
34	Jharkhand	5	-	-	Approximate 4000	04 Suspension	-	-
35	Uttarakhand	-	-	-	-	-	-	-
36	Telangana	330	variety of drugs seized	Nil	1,17,800/-	329	1	-
Total		362	272	4	94944.54	339	15	-

Statement Showing case of expired drugs, Quantity expired drugs seized, No. of person arrested, approximate value of drugs seized, Action taken against offenders, No. of Prosecution launched for expired drug and No. of cases (as mentioned in the earlier column) decided during 1st April 2016 to 31st March 2017 as per the feed back available from the States.

S.No.	States	Cases of expire d drugs	Quantity expired drugs seized	No. of person arreste d	Approximat e value of drugs seized (In Rs)	Action taken against offenders	No. of Prosecutio n launched for expired drug	No. of cases (as mentioned in the earlier column)
1	Andhra Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	4	51	6	819034	Data not received	Nil	Nil
5	Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat		2	Nil	Nil	Nil	2	under Investigation
7	Haryana	Nil	Nil	Nil	Nil	Nil	Nil	Nil
8	Himachal Pradesh	1	Small Quantity (Out of drugs seized from a chemist for physician samples etc., few strips of expired drugs were also seized)	Nil	Rs. 1000 approx.	A case has been registered against the accused under the Drugs and Cosmetics Act and is under investigation.	Nil	Nil
9	Jammu & Kashmir	1	5 vials of Megapen & 3 vials of Walamicin	Nil	174	Prosecution Launched	1	Nil
10	Karnataka	Nil	Nil	Nil	Nil	Nil	Nil	Nil
11	Kerala	Nil	Nil	Nil	Nil	Nil	Nil	Nil
12	Madhya Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14	Manipur*	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya*	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil	Nil

18	Orissa	2	20 items of drugs	Nil	15795	(i) Case registered 2(c)(cc)-424/16 in court of Hon'ble SDJM, Berhampur (ii) Case registered 2(c)(cc) 423/16 in court of Hon'ble SDJM, Berhampur	2	Sub Justice
19	Punjab	7	5904 items of drugs	Nil	115,605	Licences of 6 chemists have suspended	Nil	Licences of 6 chemists have suspended
20	Rajasthan	Nil	Nil	Nil	Nil	Nil	Nil	Nil
21	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamil Nadu	2	82 items of drugs	Nil	Rs.8147/-	Prosecutions launched before the concerned court in two cases. All the 4 cases are under trial before the Hon'ble court.	4#	Nil
23	Tripura	1	398 bottles	Nil	35933	Licenses cancelled	Nil	Nil
24	Uttar Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
25	West Bengal	1	Nil	2	Rs. 10 Lakhs	Prosecutions launched	1	Nil
26	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar Island*	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	Nil	Nil	Nil	Nil	Nil	Nil	Nil
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chhattisgarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
34	Jharkhand	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35	Uttarakhand	Nil	Nil	Nil	Nil	Nil	Nil	Nil
36	Telangana	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total		21		8	1995688		10	

(*) = Data as on April 2016 to September 2016

(#) = indicate the case detected before the mentioned period

Statement Showing case of expired drugs, Quantity expired drugs seized, No. of person arrested, approximate value of drugs seized, Action taken against offenders, No. of Prosecution launched for expired drug and No. of cases (as mentioned in the earlier column) decided during 1st April 2017 to 31st March 2018 as per the feed back available from the States.

S.No.	States/UTs	Cases of expired drugs	Quantity expired drugs seized	No. of person arrested	Approximate value of drugs seized (Rs)	Action taken against offenders	No. of Prosecution launched for expired drug	No. of cases (as mentioned in the earlier column)
1	Andhra Pradesh	1	1	Nil	60000	Under Investigation	Under Investigation	1
2	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar #	5	147	Nil	3646/-	License cancel-1	8	Nil
5	Chhattisgarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil
7	Gujarat	Nil	Nil	Nil	Nil	Nil	Nil	Nil
8	Haryana	Nil	Nil	Nil	Nil	Nil	Nil	Nil
9	Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
10	Jammu & Kashmir	Nil	Nil	Nil	Nil	Nil	Nil	Nil
11	Jharkhand	Nil	2 cartoons	Nil	10,000/-	nil	Nil	Nil
12	Karnataka	Nil	Nil	Nil	Nil	Nil	Nil	Nil
13	Kerala	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14	Madhya Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Maharashtra	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Manipur	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Meghalaya	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil	Nil
19	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil	Nil
20	Odisha	Nil	Nil	Nil	Nil	Nil	Nil	Nil
21	Punjab	8	Tablets- 6636, Injection 10 & Capsules 766	Nil	28465.95/-	5 Licences suspended & 2 under investigation	nil	nil
22	Rajasthan	2	540 vials of vovecon injection + 28 types of drugs items seized	Nil	509647	1	Nil	Nil

23	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Tamil Nadu	3	33 items	Nil	12000	1 case under trail before the court and 2 case under investigation	4*	1 case has been decided & fine of Rs. 30000 with ITRC*
25	Telangana	Nil	Nil	Nil	Nil	Nil	Nil	Nil
26	Tripura	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Uttarakhand	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Uttar Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	West Bangal	Nil	Nil	Nil	Nil	Nil	Nil	Nil
30	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Andaman & Nicobar Island	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Delhi	Nil	Nil	Nil	Nil	Nil	Nil	Nil
34	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil
36	Lakshadweep #	Nil	Nil	Nil	Nil	Nil	Nil	Nil

(*) the cases detected before the mentioned period

(#) data 1st Apr, 2017 to 30th Sept, 2017